

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 409

IA/2577/ND/2024 in IB/174/ND/2024

IN THE MATTER OF:

Aditya Birla Finance Limited	...	Applicant
Versus		
Karvy Innotech Limited	...	Respondent

Under Section 7 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 08.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	Mr. Saurav Aggarwal, Adv. Mr. Lalit Kataria, Adv. Mr. Akhil Sachar, Adv. Mr. Ajay Sharma, Adv. Ms. Sunanda, Ms. Shweta, Advs.
For the Respondent	:	Mr. Sudhir Kumar Makkar, Senior Adv. Ms. Versi Dastoor, Mr. Vipul Kumar, Adv. Ms. Saumya Gupta, Mr. Kanishk Garg, Adv. Ms. Aadhya, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Saurav Aggarwal, Learned Counsel for the applicant and Mr. Sudhir Makkar, Learned Senior Counsel for the respondent are present physically. Heard the arguments on behalf of the applicant in part. For continuation of the arguments, let this matter be posted to 09.07.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)